

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 8093 of 2021

Santosh Ganjhu.**Petitioner**
Versus
The State of Jharkhand. ...**Opposite Party**

Coram: HON'BLE MR JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Kumar Nishant, Advocate
For the State : Mr. Ravi Prakash, Special P.P.

02/6-9-2021 Heard the parties.

Defects, as pointed out by the office, are ignored.

The petitioner is an accused in connection with Balumath P.S. Case No. 34 of 2020.

The petitioner and other accused persons were suspected to be involved in illegal cultivation of opium.

The petitioner appears to have been implicated on the disclosure of villagers. The petitioner appears to have two criminal antecedent under NDPS Act being an accused in Balumath P.S. Case No. 41 of 2016 and in Balumath P.S. Case No. 19 of 2019.

Regard being had to the antecedent of the petitioner, I am not inclined to grant bail to the petitioner. The same is hereby rejected at this stage.

(Rongon Mukhopadhyay, J)

Rakesh/-